

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) to (c). A contract has been signed between Indian Oil Corporation and the PETROMIN of Saudi Arabia for the Supply of 1.1 million tonnes of crude oil during 1976. There is an accepted convention not to disclose the commercial terms on which Indian Oil Corporation makes its purchases from foreign countries.

**Rail Track Defect Detection Device**

**3303. SHRI PROBODH CHANDRA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether a rail track defect detection device has been developed; and

(b) if so, the salient features thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** (a) Yes. Track Recording cars, Track Defect Measuring Trolleys and Rail Flaw Detectors have been developed for use on the Indian Railways.

(b) Track Recording Cars, with electronic/mechanical devices, now being indigenously manufactured, are run periodically on the important routes of the Indian Railways to measure and record measurements of gauge, cross level, unevenness, twist, and alignment of the track, under vehicle loads. Recently, Track Defect Measuring Trolleys of simple design have been developed and are being tried on the Indian Railways, to assist the field staff to take measurements of track during routine inspections. Rail Flaw Detectors are being used to test rails, to detect defects which are not visible to the eye. These are now being developed indigenously by M/s. Electronics Corporation of India Limited, a public sector undertaking and a prototype equipment is under test.

**Common Civil Code**

**3304. SHRI N. E. HORO:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to enact a common civil code for all citizens in terms of the provisions of the Constitution;

(b) if so, the time by which it will be done; and

(c) whether there has been any opposition from any community in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD):** (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

**Reorganisation of Indian Drugs and Pharmaceuticals Ltd.**

**3305. SHRI R. S. PANDEY:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to reorganise the Indian Drugs and Pharmaceuticals Ltd.; and

(b) if so, the salient features thereof?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) and (b). Indian Drugs and Pharmaceuticals have submitted certain proposals for restructuring of capital conversion of short term loans into long term loans, grant of moratorium on loan repayment etc. These are still under examination.